BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

DATED THIS THE 21ST NOVEMBER 1986

Present: Hon'ble Shri Ch. Ramakrishna Rao,

Member (A)

Hon'ble Shri P. Srinivasan.

Member(A)

APPLICATION NO.1821/86(T)

K.Tara Singh S/o Bhima Singh, Major, Occupation Extra Department Mail Service Carrier, of Hospet DISTRICT BELLARY.

APPLICANT

(Shri K.S. Savanur, Advocate)

- The Post Master General, Karnataka Circle, Park House, Race Course, Road, Bangalore.
- 2. The Director of Postal Services, Dharwad Region, DISTRICT DHARWAD.
- 3. The Superintendent of Post Offices,
 Bellary Division, at DISTRICT BELLARY.
- 4. Union of India by its
 Secretary to Law, Justice
 and Parliamentary Affairs,
 NEW DELHI

RESPONDENTS

(Shri M.S. Padmarajaiah, Advocate)

The application has come up for hearing before this Tribunal, to-day, Member (A) made the following:

ORDER

This case was called out several times, but till 12.30

Althogs appeared for the applicant. We have, therefore, proceeded

to dispose of the application with the assistance of the

learned counsel for the respondents, Shri M.S., Padmarajaiah.

2. The applicant, who was working as an Extra Departmental

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Mail Carrier (EDMC) at Mutt Road Sub Post Office, Hospet, apprehended that his services would be terminated because the Sub Post Office itself was ordered to be closed down with effect from 30.6.82 by an order dated 17.6.82 which also directed that the post of EDMC be "brought under reduction". He therefore filed this application as a writ petition before the High Court of Karnataka seeking a direction that the order dated 17.6.1982 be struck down. He also prayed that the respondents be directed to continue him in service any another Sub Post Office or in the Head Post Office, Hospet, as EDMC.

- Shri M.S. Padmarajaiah, learned counsel for the 3. respondents, informs us that though the applicant's services as EDMC at Mutt Road Sub Post Office was terminated, he was re-employed with effect from 10.5.1983 as EDMC at Karinganoor Branch Post Office and that therefore, his grievance has been remedied, there being no question of seniority among Extra Departmental employees. He, therefore, submits that the application has become superfluous.
- The application is, therefore, dismissed as having become superfluous. Parties will bear their own costs.

(CH. RAMAKRISHNA RAD) MEMBER (J)

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21.11.1986

(P. SRINIVASAN) MEMBER (A)

21.11.86

REGISTERED

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated: 31 DEC1986

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	W.P. No		22341_/	32
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1.	Shri K.S. Sawanur,	Advocate, 21, C	.N.D.Road, Jayama	hal, Bangalore—46.
2 .	The Post Master Ger Bangalore.	neral, Karnataka	Circle, Park Hou	se, Race Course Road
3.,	The Director of Pos	stal Services, D	harwad Region, Di	stt. Dharwad.
4.	The Superintendent Distt. Bellary.	of Post Offices	, Bellary Divisio	n at
5.	Secretary, Ministry New Delhi.	of Law, Justic	e and Parliamenta	ry Affairs,
5.	Shri MS Padmarajaia High Court Building	ah, Senior Cent s, Bangalore—56	ral Govt. Standing	Couasel,
Sı	ublect: SENDING COPI	ND. 1821		IN
P	lease find enclosed	herewith the co	oy of the Order/%	nterin×Wrder×
passed by this Tribunal in the above said Application on21—11—1986.				
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE DATED THIS THE SEVENTH DAY OF APRIL. 1987

Hon'ble Shri Ch. Ramakrishna Rao ... Member(J)

Present:

Hon'ble Shri P. Srinivasan ... Member(A)

I.A.No.1 in Application No.1821/86

K.Tara Singh, S/o Bhima Singh, Major, Occupation Extra Department Mail Service Carrier, of Hospet District Bellary.

... Applicant

(Shri Kulkarni ... Advocate)

- The Post Master General, Karnataka Circle, Park House, Race Course Road, Bangalore.
- 2. The Director of Postal Services, Dharwad Region, District Dharwad.
- 3. The Superintendent of Post Offices, Bellary Division at District Bellary.
- 4. Union of India by its Sectetary to Law, Justice and Parliamentary Affairs, New Delhi.

... Respondents

(Shri M.S.Padmarajaiah ... Advocate)

DRDER

Shri Kulkarni for the applicant and Shri M.S.Padmarajaiah for the respondents present.

2. In this I.A., the applicant wants us to set aside the exparte order dated 21.11.1986 passed by us in A.NO.1821/86. Though the application speaks of Section 22(3)(g) of the Administrative Tribunals Act, 1985 ('the Act'), it really falls under Section 22(3)(h) of

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the Act, and we, therefore, treat it as an application under Section 22(3)(h) of the Act.

- It was pleaded on behalf of the applicant by Shri Kulkarni, learned counsel, that the notice fixing the date of hearing the application on 21.11.1986 was received by the applicant's advocate only on 22.11.1986, and therefore the applicant could not put in appearance on that date.
- In the circumstances, we set aside our Order dated 21.11.1986 and direct the Registrar to take necessary consequential action. The application, after restoration, is fixed for hearing on 27.4.1987.

Member (A)

Member (J) 19.4-87

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Application No. 1821 186(T) M.P. No. 22341 /82./

Apolicant K. Tara Singh - VS - The post Plaster General

bed and with 5) K lava Singh 1) The post Master General, Extra Department Mail Karnataka circle, Service Carrier, 07 Hospet Dist Bellary Park House Race Course. Road, Bangalore. 6) K. S. Savanus

2) The Director of postal Services, Dhorwad Region, District Dharwad.

3) The Superintendent of post, Offices Bellary Division at District Bellary

4) Union of India by its

Secretory to Law Justice

x parliamentary. Aftairs, New Delhi

Central Govt Slanding High Court Build 3 angalore-1

Dolvo Cate

No 21 - C. N.D. Road.

7) Sri M. S. padma Sojaich

Jayamahal Exten Bangalore

Subject : SENDING CAMIES OF ORDER CASSED BY THE BENCH IN APPLICATION NO. 1821 186 (T)

Please find enclosed herewith the capy of the Order/Interim Order passed by this fribunal in the above said Application on 7 Apri/1987

On show copy given's II for making necessary entries. Encl : As showe

SECTION OFFICER (JUDICIAL) 7 10/4

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 27th DAY OF APRIL 1987

Present : Hon'ble Shri Ch.RAMAKRISHNA RAD

Hon'ble Shri P.Srinivasan MEMBER(A)

APPLICATION No. 1821/86(T)

K.Tara Singh,
Extra Department Mail Services Carrier,
of Hospect District,
Bellary.

APPLICANT

MEMBER (J)

(Sri P.N.Kulakarni

... Advocate)

V -

The Post Master General, Karnataka Circle, Bangalore — 1.

The Director of Postal Services, Dharwad Region, Dharwad.

The Superintendent of Post Offices, Bellary Division, Bellary.

Union of India by its Secretary to Law, Justice and Parliamentary Affairs, New Delhi.

RESPONDENTS

(Sri M.S.Padmarajaiah

... Advocate)

This application has come up before the court today.

Hon'ble Shri P.Srinivasan, Member(A) made the following:

DRDER

This application was initially disposed of by us by order dated 21.11.1986. The matter was decided ex-parte as the applicant was not present. Subsequently by order dated 7.4.1987 we set aside our earlier order of 21.11.1986 and restored the application to the file of this Tribunal. That is how this application has come up before us today for hearing.

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- 2. Sri P.N.Kulkarni for Sri K.S.Savanur, learned counsel for the applicant states that after the service of the applicant were terminated w.e.f. 17.6.1982 he was reappointed as Extra Departmental Mail Carrier(EDMC) from 10.5.1983. Thus the grievance so far as it relates to the removal of the applicant from service no longer survives. He, however, pleads that the break of service between 17.6.82 to 10.5.1983 may be condoned and the applicant be allowed pay and allowances for this period.
- 3. Sri M.S.Padmarajaiah drew our attention to the letter of the Director General Post and Telegraphs dated 27.1.81 printed at p.59 of Swamy's compilation of Service rules for Extra Departmental Staff in the P&T Department brought out in 1982. Para(iii) of the said letter at the top of page 60 of the said compilation reads as follows:
 - "(iii) The past service of an EDA in case of his discharge from service on upgradation or abolition of the post and who was offered alternative appointment within one year, will be counted from the date of his initial appointment(not continuous appointment). The interruption may be ignored and treated automatically condoned. This concession will be applicable only if the EDA was regularly appointed in a particular post (and not worked as substitute for some time and got regular appointment later)."
- According to the paragraph extracted above the past service of the applicant who was offered alternative appointment within one year of his earlier discharge will be counted from the date of his initial appointment and the interruption would be ignored and treated automatically as condoned. In view of this the prayer now urged on behalf of the applicant that the break of service between 17.6.82 to 10.5.83 be condoned stands automatically granted by the department itself. We are not inclined to allow pay and allowances for this period, since the applicant did not work during that period.

In the collication is disposed of as

indicated shows. Fattim to bear their win costs.

APPLICATION No. 1821/86 (7)
(WP.NO. 22341/82)

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED:

5 May 87

K. Touc. Singh

Vs

RESPONDENTS

PMG, Karnataka Circle & Ons

DK. Tara Singh,

Extra Departmentai.

Mail Services Carriery

Hospet District,

Bellary

A) The Director of Postal Services, Dharwad Region, Dharwad.

5). The Supat. of Past Officer, Bellary Drip., Bellary.

2) Sri P.N. Kulkarni Idvocali (for Applicant) 21-c.N.D. Road, Jayamahal Extra: Bomgalore 46 6) Secretary le Law Justice and Participantary Bygurs, New Delhi

3) The Fost Mr of Grenord, Charmataka Circle, Bangolore-1. 4) Sri M.S. Padosarajaiah; Sr. Central Groot Standing Cesusel, High Cent Building, Bangalore-1.

SUBJECT: SENDING

SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 1821/86(T)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 27-4-67.

ENCL: As above.

DEPUTY REGISTRAR
(JUDICIAL)